

No.L-7/105(121)/2007-CERC
CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Coram

- 1. Dr. Promod Deo, Chairperson**
- 2. Shri R. Krishnamoorthy, Member**
- 3. Shri S.Jayaraman, Member**
- 4. Shri V. S. Verma, Member**

In the matter of,

Procedure for scheduling of Short Term Open Access transaction (Bilateral & Collective in accordance with regulation 4 of the CERC (Open Access in Inter-State transmission) Amendment Regulations, 2009

ORDER

Regulation 4 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 requires the Central Transmission Utility (CTU) to issue, after obtaining the approval of the Commission, the detailed procedure to operationalise the open access and on any residual matter not covered in the above regulations. Accordingly, the CTU had issued the detailed procedure after obtaining the approval of the Commission.

2. The above mentioned detailed procedure provides for approval of open access, based on the undertaking by the applicant, in anticipation of availability of the associated transmission system. CTU has observed that on a few instances, the schedules had to be revised a number of times because the associated transmission system was not available before the date of commencement of the schedule. Accordingly, CTU has proposed that the detailed procedure be suitably amended by insertion of a new para 5.4.(a) after para 5.4 and another para after para 2.1 of the detailed procedure, to the effect that the applications for open access be processed only after necessary infrastructural facilities are established.

3. CTU has also brought to the notice of the Commission that some of the State Commissions are yet to determine the transmission charges for open access in terms of Rs. per MWh. This has necessitated amendment to Para 13.1.4 of the detailed procedure. Accordingly CTU has proposed that the words *“in Rs./MWH), the charges for use of the respective State network shall be payable at the rate of Rs.80/MWh for the energy approved”* be added at the end of para 13.1.4 of the detailed procedure.

4. We have given our careful consideration to the amendments proposed by the CTU. While we are in agreement with the CTU's views that existence of infrastructural facilities be made a condition precedent to the processing of applications for open access, we also wish to add that the applicant be also required to give an undertaking to the effect that he shall abide by the Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007. Accordingly, we hereby grant approval for the following amendments to the detailed procedure:

i) Insertion of the following after para 5.4 of the procedure

“5.4(a) The application submitted by new regional entities would be processed only if connectivity with CTU/ ISTS or STU system (as the case may be) is established, necessary metering, protection, communication are in place, transfer capability upto the CTU network for power flow of the quantum of injection/drawal applied for is available on the date of application and that the applicant has undertaken to abide by the Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007. A declaration to this effect will also be submitted by the new regional entities along-with application.”

ii) Insertion of the following at the end of para 2.1 of the procedure:

“ Before issuing approval, RLDC will check if connectivity with CTU/ ISTS or STU system (as the case may be) is established, necessary metering, protection, communication are in place, transfer capability upto the CTU network for power flow of the quantum of injection/drawal applied for is available on the date of application and whether the applicant has undertaken to abide by the Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007. A declaration to this effect will also be submitted by the new regional entities along-with application.”

iii) Substitution of para 13.1.4 of the procedure with the following:

“13.1.4. The Transmission charges for the use of the State network shall be in Rs/MWh, as determined by the respective State Commission and the same shall be intimated to RLDCs by concerned STU. Provided that in case the State Commission has not determined the Transmission charges in Rs./MWh (or the STU has not intimated the charges in Rs./MWh), the charges for use of the respective State network shall be payable at the rate of Rs.80/MWh for the energy approved”

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| (V.S. VERMA) | (S. JAYARAMAN) | (R. KRISHNAMOORTHY) | (Dr. PRAMOD DEO) |
| MEMBER | MEMBER | MEMBER | CHARIPERSON |

New Delhi, dated the 28th October 2009